

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1183/2019
M.A. No. 1308/2019

The 12th day of April, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

1. Jasvinder Kumari,
W/o Sh. Roshan Lal,
Aged about 49 years, Group-B,
Working as Assistant Legal Advisor
Govt. of National Capital Territory of Delhi
R/o A-16, Prajapati Apartment,
Plot No, 28, Sector-4, Dwarka,
New Delhi-110078
2. Manmeet Singh Walia,
S/o Late Sh. S Gursharan Singh Walia,
Aged about 50 years, Group-B,
Working as Assistant Legal Advisor
Govt. of National Capital Territory of Delhi
R/o 14, Roshanara mansion,
Roshanara Road, Delhi-110007
3. Manish Kumar Gaur,
S/o Sh. R.D. Gaur,
Aged about 46 years, Group-B,
Working as Assistant Legal Advisor,
Govt. of National Capital Territory of Delhi
R/o B-2, Sri Ram Apartments,
Plot No. 32, Sector-4, Dwarka,
New Delhi-110078

..Applicants

(By advocate: Sh. Ajesh Luthra with Sh. Ajit Singh)

VERSUS

1. Union of India,
Ministry of Home Affairs
Through its Secretary,
North Block,
New Delhi-1100011

2. Lt. Governor of NCT of Delhi,
Raj Niwas, Delhi
3. The Chief Secretary,
Government of NCT of Delhi
Delhi Secretariat,
Players Building, I.P. Estate,
New Delhi 0110002
4. The Principal Secretary (Law)
Law, Justice and Legislative Affairs,
Govt. of NCT of Delhi,
8th Level, C-Wing, Delhi Secretariat,
Players Building, I.P. Estate,
New Delhi-110002

...Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard Shri Ajesh Luthra, learned counsel for the applicants and Shri Hanu Bhaskar, learned counsel for respondent No. 1 on receipt of advance notice.

2. MA No. 1308/2019 for joining together is allowed.
3. The applicants, who are working as Assistant Legal Advisors under the respondents, filed the O.A. seeking the following relief(s):-

“(i) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the Respondents to implement the mandate of GSR 841 and extend the benefit of pay and allowance to the applicants at par with the pay scale of the Assistant Legal Advisors i.e. Rs. 15600-39100 Grade Pay 6600 in the Ministry of Law & Justice, Govt. of India; with all consequential benefits including the arrears of difference of pay and allowances.

(ii) That the Hon'ble Tribunal may graciously please to pass an order directing the respondents to implement the mandate of the GSR 841 and maintain the parity between the posts of Legal Assistant and Deputy Secretary in the Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi at par with Corresponding posts of Assistant (Legal) in the pay scale of Rs/ 9300-34800 GP 4600 and Deputy Legal Advisor Rs. 15600-39100 GP 7600 in the Ministry of Law & Justice, Government of India, respectively with all consequential benefits including the arrears of difference of pay and allowances;

(iii) That the Hon'ble Tribunal may graciously please to pass an order directing the Respondents to review the recruitment rules of the posts of Legal Assistant (Advice and Legislation), Assistant legal Advisor, Deputy Secretary in the Department of Law, Justice and Legislative Affairs as per the mandate of the GSR 841 and revise the pay scales of these posts at par with the corresponding posts of Assistant (Legal), Assistant Legal Advisor and Deputy Legal Advisor in the Ministry of Law and Justice, Government of India to make them workable with referenced to the feeder posts of Grade-II, Grade-I and Delhi Judicial Service, respectively.

(iv) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants."

4. It is submitted that the applicants made Annexure A-I (Colly), representations dated 25.06.2018 (Colly), ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the said Annexure A-I (Colly), representations dated 25.06.2018 (Colly) of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90

days from the date of receipt of a certified copy of this order.
No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Daya /